

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2461
(To be answered on the 3rd August 2023)**

RESTORATION OF SERVICES AT KANNUR AIRPORT

2461. SHRI KUMBAKUDI SUDHAKARAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) Whether the Government has received request from the Member of Parliament representing Kannur Parliamentary Constituency dated 06/05/2023 highlighting the crisis affecting Kannur International Airport due to the insolvency of Go First airline and if so, the details thereof;
- (b) whether the Government has written letters to domestic airlines to consider taking over the 240 monthly services that was earlier operated by Go First airline from Kannur, if so, the details thereof and the date on which these letters were forwarded;
- (c) if not, the reasons therefor; and
- (d) whether the Government has received any response from the domestic airlines in this regard and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

a) to (d): Yes, Sir. Ministry of Civil Aviation (MoCA) has shared the request of Hon'ble Member of Parliament with major Domestic Scheduled Airlines vide email dated 15th May, 2023.

With the repeal of Air Corporation Act in March 1994, the Indian domestic aviation has been deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. Hence, it is up to the airline operator for introduction of air services to/from any airport in country depending on their operational & commercial viability.
